

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 220 of 2019

Jyoti Sharma Petitioner

Versus

The State of Jharkhand and Ors. Opp. Parties

WITH

W.P. (C) No. 918 of 2019

Pushpa Sales Private Limited Petitioner

Versus

State of Jharkhand and Ors. Respondents

WITH

W.P. (C) No.01 of 2021

Vijeta Projects and Infrastructure Ltd. Petitioner

Versus

State of Jharkhand and Ors. Respondents

CORAM : **HON'BLE THE CHIEF JUSTICE**
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioners : Mr. Saurav Arun, Advocate
[Cont. Case (Civil) No.220 of 2019]
Mr. Prashant Kr. Shahi, Sr. Advocate
[WP(C) No.01 of 2021]
For the State : Mr. Piyush Chitresh, AC to AG

ORAL ORDER

29/Dated 10th September, 2021

1. The matter has been taken up through video conferencing.
2. Mr. Prashant Kr. Shahi, learned senior counsel for the petitioner at the outset has submitted that a date may be fixed for joint inspection of the work executed by the contractor, namely, Vijeta Projects and Infrastructure Ltd.
3. Mr. Piyush Chitresh, learned AC to AG has consented for the same.

4. Let a Joint Inspection be conducted at 11:00 a.m. on 14.09.2021 (Tuesday).
5. Let these matters be listed on 16.09.2021 and a supplementary affidavit be filed along with the Joint Inspector Report.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

Saurabh

N.A.F.R.